

**Import of Spare Parts**

\*152. SHRI PANKAJ CHOWDHARY :  
SHRI RAMPAL SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have to depend on imports for procuring spare parts of imported arms;

(b) if so, whether the Government have formulated any scheme for reducing the dependence on import of spare parts;

(c) if so, the details thereof; and

(d) the amount of foreign exchange likely to be saved as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) :

(a) Through sustained efforts of indigenisation, spares of a large number items of imported defence equipment have been indigenised, the number of which is approximately 53 thousands. However, that cannot fully obviate the continued need for import of some items.

(b) to (d). With the involvement of industrial units in the public and the private sector, the effort for indigenisation has been given a new fillip (i) with the finalisation of the plan for self-reliance in defence systems and (ii) the implementation of a plan of action to enlist participation of small scale entrepreneurs, particularly those with technical qualifications.

The development orders placed every year are of the order of Rs. 250 crores; the size of the follow on orders is larger, leading to a commensurate saving in foreign exchange.

[English]

**Examination Fee**

\*153. SHRI PAWAN KUMAR BANSAL : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that the condition to pay examination fee by job applicants results in unbearable burden on unemployed youth, particularly those belonging to lower middle classes and weaker sections;

(b) if so, whether the Government have considered the desirability of abolishing such fee for class-III and IV jobs under the Government; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA) : (a) to (c). No fee is generally charged for recruitment to Group 'D' posts. For other posts, where recruitment is done by the Union Public Service Commission/Staff Selection Commission/Railway Recruitment Board, a nominal examination/recruitment fee has been prescribed so that these bodies are not flooded with applications of non-serious candidates thus affecting smooth conduct of the examination. However, SC/ST candidates are already exempted from the requirement of payment of fee for any competitive examination/selection conducted by the above bodies. Physically Handicapped candidates and Ex-servicemen who apply for Group 'B' (non-gazetted) and Group 'C' posts advertised by UPSC/SSC are also exempted completely from payment of fees.

**Jessop and Company**

\*154. SHRI CHITTA BASU : Will the Minister of INDUSTRY be pleased to state :

(a) whether six thousand workers and employees of the Jessop and Company in West Bengal, a taken-over Central Government Undertaking have not been paid salaries and wages since March last;

(b) whether this case has been referred to BIFR;

(c) whether the company has been denied working capital by all nationalised banks and public sector financial institution;

(d) if so, whether the Government have since made a case study of it;

(e) if so, the results thereof; and

(f) the steps the Government propose to take for the speedy revival of the unit?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) The employees of Jessop & Co. have been paid wages & salary upto May, 1995.

(b) Yes Sir, Jessop & Co. Ltd. has been referred to BIFR.

(c) to (f). The Company has been persistently incurring losses. The cash credit account of the Company has become irregular. As a result, the company is unable to obtain additional working capital from the consortium of Banks. BIFR has appointed SBI as the Operating Agency. The revival of Jessop & Co. will be considered on the basis of the recommendations of BIFR.

[Translation]

#### Mobile Dispensaries in Rural Areas

\*155. SHRI HARISINH CHAVDA : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have any scheme to introduce mobile dispensaries in the country particularly in rural areas, hilly and far-flung areas and tribal areas; and

(b) if so, the State-wise details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) : (a) No, Sir.

(b) Does not arise.

#### Performance of Public Limited Companies

\*156. SHRI GUMAN MAL LODHA :  
SHRI NITISH KUMAR :

Will the Minister of INDUSTRY be pleased to state:

(a) whether attention of the Government has been drawn towards the news-item under the caption "Better performance by IDBI aided companies" published in *The Hindustan Times* dated December 31, 1994;

(b) if so, whether the business transacted by big companies of private sector in the country has increased during the financial year 1994-95;

(c) if so, the assessment of the Government in this regard and the industrial sectors in which the business transacted has increased and decreased, respectively; and

(d) the main reasons for such increase?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN) : (a) Government has seen the news-item.

(b) Yes, Sir.

(c) Growth in industrial sectors has been broad-based and all sectors recorded a positive growth in sales.

(d) The broad-based industrial growth being witnessed now is due to a number of factors such as continuing success of industrial restructuring, export growth in response to trade and payments policies, cumulative effects of tax reforms, improvements in infrastructural sector and growing confidence in the investment climate due to the success of industrial, trade, financial and capital market reforms.

[English]

#### Mortuary in Government Hospitals

157. SHRI RAM KRIPAL YADAV : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of Government hospitals without morgue in the country;

(b) whether the Government doctors are required to travel to interior villages in certain States and Union Territories to conduct post-mortem on victims killed and abandoned in the jungles in absence of mortuary in certain Government hospital; and

(c) if so, the steps taken to release adequate funds for construction of a mortuary attached to each Government hospital?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA) (a) Information about the number of Government hospitals having mortuary has not been compiled. Some major Central Government hospitals have these facilities.

(b) and (c). Post mortem can be conducted even in hospitals not having the facility of mortuary. The purpose of mortuary is temporary storage of dead bodies. The State govts./UT administrations provide this facility subject to availability of resources and in the light of needs.